

12.05 hrs.

## RE. MOTION FOR ADJOURNMENT

**Shrimati Renu Chakravartty** (Barrackpore): I had already given notice of an adjournment motion on the firing on Adivasis in Barrackpore Thana, Noapara. You have informed me that it has been disallowed. I would like to plead with you that this is directly under the Home Ministry, because it has been a very cruel shooting on a little child and an Adivasi. Therefore, this is a fit subject for an adjournment motion.

Normally, we do not table adjournment motions, but this is a very serious matter, that one Adivasi and a little child have been shot down by the police.

**Mr. Speaker:** My first regret is that though the hon. Deputy Leader had been informed that I have disallowed it, she ought to have raised it here. She ought not to have raised it here. I expect that much of co-operation from her.

**Shrimati Renu Chakravartty:** If I do not do it now, it will be late. It is an adjournment motion, not a calling attention notice.

**Mr. Speaker:** No, on. Be it adjournment motion, be it calling attention notice, whatever it may be, if I have disallowed it, it can be taken up, as I have made it clear so many times, with me, but not here; it cannot be contested or questioned here. Therefore, it is not fair, more particularly for the Deputy Leader of a very responsible, and the biggest Group in our Parliament, to do that here.

**Shrimati Renu Chakravartty:** Will it not lose its urgency then?

**Mr. Speaker:** No. If she can convince me that it concerns the Central Government, I can take it up even later in the day.

**Shri S. M. Banerjee** (Kanpur): A calling attention notice is under consideration . . .

**Mr. Speaker:** Order, order. I would not answer all these questions if they are put in this manner.

12.07 hrs.

## PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EMPLOYEES'  
PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman):** I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Nineteenth Amendment) Scheme, 1963 published in Notification No. G.S.R. 1666 dated the 19th October, 1963;
- (ii) The Employees' Provident Funds (Eighteenth Amendment) Scheme, 1963 published in Notification No. GSR 1688 dated the 26th October, 1963. [Placed in Library. See No. LT-1981/63.]

REPORT OF THE INDIAN GOVERNMENT  
DELEGATION TO THE INTERNATIONAL  
LABOUR CONFERENCE

**Shri C. R. Pattabhi Raman:** On behalf of Shri R. K. Malviya, I beg to lay on the Table a copy of Report of the Indian Government Delegation to the 47th Session of the International Labour Conference held at Geneva in June 1963. [Placed in Library. See No. LT-1982/63.]

12.08 hrs.

## SIMULTANEOUS TRANSLATION

**Mr. Speaker:** I have to inform the House that at a meeting which I had on the 26th November 1963, with the leaders and representatives of all

Opposition Groups in the House and the Minister of Parliamentary Affairs, the question of language to be used in the House in connection with speeches, answers to questions, statements etc. and the ways and means of giving effect to the present provisions of the Constitution in that regard was discussed. The meeting arrived at the following conclusions:

- (1) The scheme of simultaneous translation in two languages—Hindi and English—of the speeches made in the House should be expedited and top priority given to the installation of the equipment in the Chamber—

Here I would request the hon. Ministers who are directly concerned with helping us in the installation of that equipment that they should kindly take it up more seriously—I would make that request directly to them. I am grateful to the Minister of Finance that he has just given a clearance, that he would be prepared to help. But then the other Ministers who are actually responsible for the installation should take it up now more seriously.

- (2) As regards statements in response to Calling Attention notices, if the first signatory tabled the notice in Hindi, the statement should, as far as possible, be made in Hindi. In case the statement is made in English, arrangements should be made to have the Hindi version read out in the House. If the first signatory tabled the notice in English, the statement may be made in English, but a few copies of the Hindi translation of the same should be furnished by the Minister for being kept in the Parliamentary Notice Office and the Library. An exception should, however, be made in the case where a Minister is required

to make a statement at a short notice. In that case, the should be allowed to make the statement in the language—Hindi or English—of his own choice. A few copies of the statement in the language other than the language in which it is made should, however, be furnished later on for being kept in the Parliamentary Notice Office and Library.

- (3) Where an important statement is made *suo motu* by a Minister in English, a few copies of the Hindi translation thereof should be furnished by him for being kept in the Parliamentary Notice Office and the Library.
- (4) As regards supplementary questions, in the case of Members who do not know either Hindi or English, an enquiry shall be made as to the number of members who do not know either Hindi or English and if the number is only a small one, and if the Speaker thinks it is feasible, in exceptional cases, they may be allowed to ask supplementary questions in their mother-tongue and then another Member might translate it into Hindi or English for the benefit of the Minister and the House.
- (5) Hindi speeches which are reproduced in the verbatim edition of the Debates shall be translated into English in the same manner as English speeches are translated into Hindi; and printed in the volume of Debates containing translations. This arrangement will take effect from the Budget Session, 1964, subject to workable arrangements being made with the Printers.